

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 297/2005 OA No.2986/2004

New Delhi, this the 14th November, 2005

Hon'ble Mr.Justice M.A. Khan, Vice-Chairman (J) Hon'ble Mr.D.R.Tiwari, Member (A)

Sh. R.S.Randhawa S/o S. Harnam Singh R/o K-64, Jangpura Extn. New Delhi-110024 (DANICS Officer – Retired from the post of Executive Magistrate from the officer of Respondent No.3)

...Applicant.

(By Advocate: None)

Versus

- 1. Shri V.K.Duggal
 Secretary to the Government of India
 Ministry of Home Affairs,
 New Delhi-110001.
- 2. Shri S. Raghunathan
 Chief Secretary to the Government
 N.C.T. of Delhi
 Delhi Government Secretariat
 I.P.Estate, New Delhi-110002.
- 3. Shri G.K.Marwah
 Divisional Commissioner
 Govt. of NCT of Delhi
 5, Shamnath Marg
 Delhi-110054.

...Respondents.

(By Advocate: Shri R.V.Sinha)

ORDER(ORAL)

By Mr. Justice M.A.Khan, VC(J):

Learned counsel for respondent no.1 has produced a copy of the letter dated 25.10.2005 issued by the Vigilance Branch, Govt. of N.C.T. of Delhi informing the Under Secretary, the Government of India, Ministry of Home Affairs that payment of retrial dues admissible to Shri R.S.Randhawa has been made to the applicant herein. He has also produced a copy of the order dated 20.10.2005 issued by the Office of the Divisional Commissioner, Delhi which shows that three cheques dated 11.10.2005 amounting to Rs.2,87,789/- towards retirement gratuity and another cheque dated

Ju alimin

11.10.2005 for Rs. 100292/- (Commutation of Pension amounting to Rs.187497/- and leave encashment of Rs.92613/-) have been delivered to the applicant. The applicant is not represented today. It seems that the order of the Tribunal dated 16.12.2004 has been fully implemented.

In view of above and in our view, the present contempt proceedings may not be proceeded further and be dropped. Accordingly the contempt proceedings are dropped and notices are discharged.

Member (A)

Vice-Chairman(J)

/kdr/